GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. †*181

TO BE ANSWERED ON THE 31ST JULY, 2018 /SHRAVANA 9, 1940 (SAKA)

ROHINGYA REFUGEES/MIGRANTS

†*181. SHRI ARVIND SAWANT: SHRI RAM SWAROOP SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Rohingya and others from Myanmar living as refugees and illegal immigrants in the country, State/Union Territory-wise;
- (b) whether the Rohingyas have entered the country as refugees but are involved in illegal activities and also pose a threat to the security of the country, if so, the details thereof and the action taken by the Government against them and to ensure safety of Indian citizens;
- (c) whether the Government has raised the said issue with the Government of Myanmar, if so, the details thereof and if not, the reasons therefor; and
- (d) the measures taken by the Government to deport foreign nationals staying illegally in the country including illegal Rohingya immigrants?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. *181 FOR 31ST JULY, 2018 REGARDING ROHINGYA REFUGEES / MIGRANTS

(a) to (d): Since illegal immigrants enter into the country without valid travel documents in clandestine and surreptitious manner, there is no accutate data regarding number of such migrants living in the country.

There are reports about some rohingya migrants indulging in illegal activities.

Government has issued instructions to State Governments and Union Territory Administrations to take steps for identification of illegal migrants (including Rohingyas), their restriction to specified locations as per provisions of law, capturing their biographic and biometric particulars and cancellation of fake Indian documents in their possession.

Government has taken up the issue of Rohingya migrants with the Government of Myanmar. It has emphasized the need for safe, speedy and sustainable return of these displaced persons.

Detection and deportation of illegal immigrants is a continuous process. Central Government is vested with powers under Section 3(2)(c) of the Foreigners Act, 1946 to deport foreign nationals staying illegally in the country. These powers to identify, detain and deport illegally-staying foreign nationals, including Rohingya migrants, have also been delegated to the State Governments/ UT Administrations and the Bureau of Immigration.
